

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1184/(MAH)/2017  
M.A. No. 608/2017

CORAM:


Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: H P Ore Processors Pvt. Ltd.

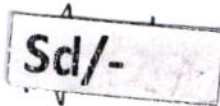
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Alcosh Acharya	Adv for Financial Creditor	

**ORDER**

**MA 608/2017 in CP 1184/I&BC/NCLT/MB/MAH/2017**

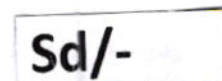
1. The Committee of Creditors has proposed to substitute the name of the IRP.
2. As per the substituted IRP name one Mr. Manoj Gangwal, Mumbai is proposed.  
The substitution is approved. *To inform I B B I, Delhi.*
3. The substituted IRP shall place on record the progress of the Resolution Plan on or before the next date of hearing.
4. Now listed on **23.1.2018**.



**BHASKARA PANTULA MOHAN**  
Member (Judicial)

Date : 14.12.2017

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**M.K. SHRAWAT**  
Member (Judicial)